

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No.HHC-2A(8)/96

Dated, Shimla the 28.9.2013

NOTIFICATION

In suppression of Notification of even number dated 28.5.2013, the Hon'ble the Chief Justice in exercise of the powers conferred upon him under Rule 2(20) of the Himachal Pradesh Financial Rules, 2009 is pleased to declare the Registrar (Vigilance, Finance and Accounts) of the High Court of Himachal Pradesh, Shimla as Controlling Officer in respect of High Court and Subordinate Courts in H.P.

In exercise of the powers conferred upon him as per para-2 of Notification No. Fin.(C)-A(3)-34/75, dated 8th December, 1994, the Hon'ble Chief Justice is further pleased to delegate the powers upon the above declared Controlling Officer to incur the expenditure in respect of the High Court and Subordinate Courts in H.P. within the ceiling of the budget provision, to the extent mentioned against each item, herein below:-

Sr. No.	Item of expenditure		Extent of Power
1.	Telephone bills.	(i)	Upto Rs.15,000/- in respect of each bill pertaining to the telephones of Hon'ble Judges & telephones provided for EPABX system.
		(ii)	Upto Rs. 10,000/- in respect of telephones of Registrar General, Registrars & other Judicial Officers posted in the High Court, where fax is attached, otherwise upto Rs.8000/-
		(iii)	Upto Rs.2,500/- in case of telephones of other officers.
2.	Purchase of maps and official procedure books other than law books.		Rs.10,000/-
3.	Hospitality and entertainment.		Upto Rs.25,000/- in each case.
4.	To sanction misc. Contingence Expenses		Rs.25,000/-
5.	Repair & purchase of spare parts for motor vehicles		Rs.25,000/-

The Hon'ble Chief Justice has further been pleased to delegate the powers upon the aforesaid Controlling Officer to incur an expenditure upto ₹50,000/- for purchase of furniture, fixtures by the Subordinate Courts in H.P.

Contd.....P/2.....

These delegated powers are in addition to the financial powers already exercisable by the Controlling Officer as per Finance Department letter No.Fin.1-C(14)/83, dated 6.9.1995 circulated by the Registry letter No. HHC/Admn./10(126)88, dated 9.10.1995. However, the powers exercisable by the Controlling Officer under the aforesaid letter of Finance Department are subject to the monetary limits fixed herein above.

The Registrar (Judicial & Judges Branch) of the High Court of Himachal Pradesh shall exercise the same powers in the absence, on leave or otherwise, of the Registrar (Vigilance, Finance and Accounts) and in the absence of both, the Registrar General shall exercise the same powers.

By Order

REGISTRAR GENERAL

Endst: No.HHC-2A(8)/96

Dated, Shimla the 28.9.2013

Copy forwarded to:

1. The Principal Private Secretary to Hon'ble the Chief Justice. H.P.High Court, Shimla.
2. The Principal Secretary (Finance) to the Government of H.P., Shimla-2.
3. The Principal Secretary(Home) to the Government of H.P.,Shimla-2
4. The Accountant General (Audit), Shimla-3.
5. The Accountant General (A&E), Shimla-3.
6. The Secretaries/Private Secretaries/ PA.s to the Registrar General/Registrar (Inspection, Confidential & Budget) / Registrar (Judicial & Judges Branch)/ Registrar (Legal Research and Rules)/Registrar (Vigilance, Finance & Accounts), H.P.High Court, Shimla.
7. All the District/Addl. District & Sessions Judges including District & Sessions Judge (Forest) in H.P.
8. All the Os.S.D/ Additional Registrars/Dy. Registrars/Assistant Registrars/ Court Masters/Secretaries/Protocol Officer/Public Relations Officer, H.P. High Court, Shimla.
9. The Treasury Officer, Capital Treasury, Shimla-2.
10. The NIC Officer posted in the High Court. He is requested to upload the above Notification on the High Court Website today itself.
11. All the Section Officers/Chief Librarian, H.P.High Court, Shimla-1.
12. Guard file.

REGISTRAR GENERAL